

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 210 OF 2015

Dated: 5th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Neyveli Lignite Corporation Ltd.Appellant (s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent (s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Mr. J. Dhanasekaran (Rep.)

Counsel for the Respondent(s): Mr. M.T. George
Mr. M.G. Yoganand for R.4

Mr. S. Vallinayagam for R.2

ORDER

All the respondents have been served and affidavit of service is filed.

Admit. Issue notice. Mr. S. Vallinayagam takes notice on behalf of Respondent No.2 and Mr. M.T. George takes notice on behalf of Respondent No.4 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 12.01.2016. Dasti in addition is permitted.

List the matter on **12.01.2016**. In the meantime, reply may be filed on or before 03.12.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 22.12.2015 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**